

OMP(I) Comm. No.:

Laxmi Anand Vs. More Visa Immigration Services Ltd.

18.05.2020

The proceedings are being conducted, in terms of office order No. 14 dated 16.05.2020 passed by Ld. District & Sessions Judge, South-East District, Saket Courts, New Delhi through CISCO Webex Video Conferencing and in which the Nodal Officer, Computer Branch Sh. Ravi Verma is coordinating and is present alongwith Incharge, filing Section Ms. Pinky.

Present : Sh. Utsav Jain, Ld. Counsel for petitioner alongwith Sh. Saurabh Prakash, Attorney of petitioner.

Ms. Mamta Rani, Ld. Counsel for respondent alongwith Sh. Manish, AR of respondent.

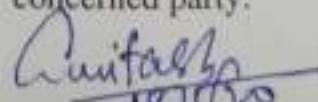
AR of the respondent submits that the management is based in Hyderabad and they need some time for filing reply to the suit and the interim application. He further submits that he has no objection if the interim order already passed is continued till next date of hearing.

Ld. Counsel for plaintiff submits that there is urgency in the matter and defendant may violate the order.

Submissions heard.

Since in the present suit, as submissions made, it would be proper for the Court to have a written reply to the application before arguments are heard and order is passed, hence, matter is adjourned for 25.05.2020. Interim order to continue till next date of hearing.

Copy of this order be uploaded on the website and also emailed as per the protocol for onward transmission to the concerned party.


(AMITABH RAWAT)

**Duty Additional District & Sessions Judge, South-East
(Due to lockdown in pursuant to COVID-19 epidemic)
Saket Courts, New Delhi /18.05.2020.**

CS No.:

Iqbal Azmat Vs. Ejaz Ahmed Malick

18.05.2020

The proceedings are being conducted, in terms of office order No. 14 dated 16.05.2020 passed by Ld. District & Sessions Judge, South-East District, Saket Courts, New Delhi through CISCO Webex Video Conferencing and in which the Nodal Officer, Computer Branch Sh. Ravi Verma is coordinating and is present alongwith Incharge, filing Section Ms. Pinky.

Present : Sh. J.A. Khan, Ld. Counsel for plaintiff.

Submissions heard.

Ld. Counsel for plaintiff submits that defendant is misusing the parking space of the suit property. It is further submitted that on the last date summons were ordered to be issued to the defendant.

I have asked the Incharge, Filing Section, South-East District, Saket Courts, New Delhi about the service report through e-mail and its details upon which, she has stated that it was sent by the concerned Ahlmad but she is not aware of the report. She further states that details would be taken from the concerned Ahlmad and for that some time may be given.

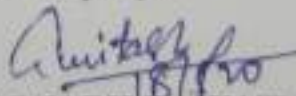
Ld. Counsel for plaintiff submits that he has no objection if a short adjournment is granted.

Heard.

Put up for arguments on the application under Order 39 Rules 1 & 2 CPC on 21.05.2020.

Let summons report be placed before the next date.

Copy of this order be uploaded on the website and also emailed as per the protocol for onward transmission to the concerned party.


(AMITABH RAWAT)

**Duty Additional District & Sessions Judge, South-East
(Due to lockdown in pursuant to COVID-19 epidemic)
Saket Courts, New Delhi 18.05.2020.**

CS No.:

Amit Goel Vs. M/s. CMYK Printech Ltd. & Ors.

18.05.2020

The proceedings are being conducted, in terms of office order No. 14 dated 16.05.2020 passed by Ld. District & Sessions Judge, South-East District, Saket Courts, New Delhi through CISCO Webex Video Conferencing and in which the Nodal Officer, Computer Branch Sh. Ravi Verma is coordinating and is present alongwith Incharge, filing Section Ms. Pinky.

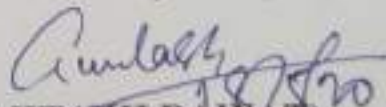
Fresh suit for declaration and injunction has been received through email as per the official protocol.

Present : Sh. Siddharth Arora & Sh. Lalit Gupta, Ld. Counsel for plaintiff.

Arguments heard. Perused the scanned copy of plaint, application and annexure.

Issue summons of the present suit to all the defendants, through email, as provided by the plaintiff, in terms of the protocol, alongwith this order for 28.05.2020. The proceedings will be as per the protocol i.e. CISCO Webex.

Copy of this order be uploaded on the website and also emailed as per the protocol for onward transmission to the concerned party.


(AMITABH RAWAT)

**Duty Additional District & Sessions Judge, South-East
(Due to lockdown in pursuant to COVID-19 epidemic)
Saket Courts, New Delhi 18.05.2020**

e-FIR No. 01034/19
U/S 328/379/34 IPC
PS. Sun Light Colony
State Vs. Naseem
18.05.2020

The proceedings are being conducted, in terms of office order No. 14 dated 16.05.2020 passed by Ld. District & Sessions Judge, South-East District, Saket Courts, New Delhi through CISCO Webex Video Conferencing and in which the Nodal Officer, Computer Branch Sh. Ravi Verma is coordinating and is present alongwith Incharge, filing Section Ms. Pinky.

Present : Ld. Addl. PP for the State.

Sh. Vishal Singh, Ld. Legal Aid Counsel for accused Naseem.

Reply received from IO/ASI Praveen Kumar.

The present application is under Section 439 Cr.P.C seeking grant of interim bail for a period of 45 days filed on behalf of applicant/accused Naseem.

It is contended on behalf of the applicant/accused that investigation in the present case has already been completed and the applicant/accused is no longer required for further investigation. The charge-sheet in the present matter has already been filed before the court. He was arrested on 03.11.2019 and is in custody since then. He is 38 years old. Applicant/accused undertakes to comply with any condition that this Court deems it fit to impose at the time of grant of bail to applicant. The applicant/accused has also taken plea for prevention of COVID 19 inside the jail and for taking care of his family i.e. old parents, wife and children. It is further submitted that this is false case planted upon him as he was never arrested on the spot.

Per contra, Ld. Addl. PP for the State has contended that the accused is a habitual offender and there are as many as 09 cases of similar offence. He further submits that the accused had stolen phone and purse of the complainant after giving intoxicated substance to the complainant by which he

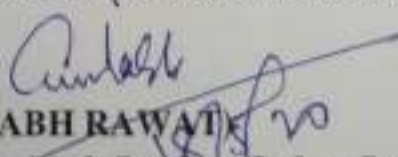
(2)

lost his consciousness. The applicant/accused may intimidate the complainant and temper with the evidence if released on bail. He has strongly opposed the bail application.

Considering the facts and circumstances of the case coupled with the fact that the charge-sheet in the present case has already been filed in the court; accused is young age of 38 years and has old parents to support, accused is in custody since 03.11.2019 i.e. more than six months, hence, applicant/accused is admitted to interim bail for 45 days on his furnishing of personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Superintendent, subject to the condition that he shall not tamper with evidence in any manner or contact the complainant. He shall provide mobile number at the time of his release to the Jail Superintendent and will duly inform the concerned SHO about his mobile number, which shall remain open throughout. The personal bond after attestation be sent back to the concerned Court.

Applicant/accused is directed to surrender before the concerned Jail Superintendent immediately upon expiry of interim bail period. Application is disposed of accordingly. Nothing expressed herein above shall tantamount to expression of opinion on merits of the case.

Copy of this order be sent to the concerned Jail Superintendent and another copy of this order be also uploaded on the court website forthwith.


(AMITABH RAWAT)

Duty Additional District & Sessions Judge, South-East
(Due to lockdown in pursuant to COVID-19 epidemic)
Saket Courts, New Delhi 18.05.2020.

e-FIR No. 00656/19
U/S 328/379/34 IPC
PS. Sun Light Colony
State Vs. Naseem
18.05.2020

The proceedings are being conducted, in terms of office order No. 14 dated 16.05.2020 passed by Ld. District & Sessions Judge, South-East District, Saket Courts, New Delhi through CISCO Webex Video Conferencing and in which the Nodal Officer, Computer Branch Sh. Ravi Verma is coordinating and is present alongwith Incharge, filing Section Ms. Pinky.

Present : Ld. Addl. PP for the State.

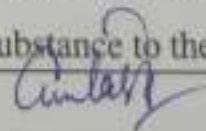
Sh. Vishal Singh, Ld. Legal Aid Counsel for accused Naseem.

Reply received from IO/ASI Praveen Kumar.

The present application is under Section 439 Cr.P.C seeking grant of interim bail for a period of 45 days filed on behalf of applicant/accused Naseem.

It is contended on behalf of the applicant/accused that investigation in the present case has already been completed and the applicant/accused is no longer required for further investigation. The charge-sheet in the present matter has already been filed before the court. He was arrested on 03.11.2019 and is in custody since then. He is 38 years old. Applicant/accused undertakes to comply with any condition that this Court deems it fit to impose at the time of grant of bail to applicant. The applicant/accused has also taken plea for prevention of COVID 19 inside the jail and for taking care of his family i.e. old parents, wife and children. It is further submitted that this is false case planted upon him as he was never arrested on the spot.

Per contra, Ld. Addl. PP for the State has contended that the accused is a habitual offender and there are as many as 09 cases of similar offence. He further submits that the accused had stolen his two mobile phone and suitcase of the complainant after giving intoxicated substance to the



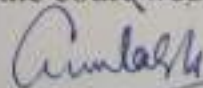
(2)

complainant by which he lost his consciousness. The applicant/accused may intimidate the complainant and temper with the evidence if released on bail. He has strongly opposed the bail application.

Considering the facts and circumstances of the case coupled with the fact that the charge-sheet in the present case has already been filed in the court; accused is young age of 38 years and has old parents to support, accused is in custody since 03.11.2019 i.e. more than six months, hence, applicant/accused is admitted to interim bail for 45 days on his furnishing of personal bond in the sum of Rs. 50,000/- to the satisfaction of concerned Jail Superintendent, subject to the condition that he shall not tamper with evidence in any manner or contact the complainant. He shall provide mobile number at the time of his release to the Jail Superintendent and will duly inform the concerned SHO about his mobile number, which shall remain open throughout. The personal bond after attestation be sent back to the concerned Court.

Applicant/accused is directed to surrender before the concerned Jail Superintendent immediately upon expiry of interim bail period. Application is disposed of accordingly. Nothing expressed herein above shall tantamount to expression of opinion on merits of the case.

Copy of this order be sent to the concerned Jail Superintendent and another copy of this order be also uploaded on the court website forthwith.



(AMITABH RAWAT)

Duty Additional District & Sessions Judge, South-East
(Due to lockdown in pursuant to COVID-19 epidemic)
Saket Courts, New Delhi 18.05.2020.